

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
No. 1928 (F.NO. 197/143/76-II (A1))

12th August, 1977.

**NOTIFICATION**  
(Income-tax)

No. 1928 (F.NO. 197/143/76-II (A1)): In exercise of the powers conferred by clause (v) of sub-section (23) of the Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sri Subramaniam Govasthanam Tiruttani" for the purpose of the said section for and from the assessment year 1971-72.

Sd/

( M. SHASTRI )  
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To  
The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
(Near Railway Garden), New Delhi.

Copy to:-

1. The Executive Officer, Sri Subramaniam Govasthanam, Tiruttani-631209 with reference to his letter No. 1928 (F.No. 197/143/76-II (A1)) dt. 4.10.76.
2. The Commissioner of Income tax, Tamil Nadu, III, Madras, with reference to his letter No. G.O. 1122-III (33)/76 dt. 3th Dec., 1977.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IS)/ (IT)/ (P&T)/ (Inv.), New Delhi.
5. Director of CEM Services (Income-tax), 1st Floor, A-1, Connaught Place, New Delhi (5 copies).
6. All Officers & Sections of I.T. wing of C.E.M.S., New Delhi.
7. Controller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Sec. of Dto. of Ins. (IS&P), New Delhi (5 copies).
9. Director of Training, I.T. (DIRECT TRAINING), Staff College, Nagpur (5 copies).
10. Sri M.S. Rao, Joint Secy., Ministry of Law, Justice & Company Affairs (Department of Legal Affairs) New Delhi.



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